

श्री अटल बिहारी वाजपेयी (स्वालियर):  
प्रध्यक्ष जी, मेरा व्यवस्था का प्रश्न है।

प्रध्यक्ष महोदय : अभी मैं आप को बुला  
लुंगा।

श्री अटल बिहारी वाजपेयी : मैं ने उत्तर  
प्रदेश के बारे में आप को लिखा है।

प्रध्यक्ष महोदय : वह तो अभी नहीं  
आ सकता।

श्री अटल बिहारी वाजपेयी : जब  
सरकार चाहती है उत्तर प्रदेश में राष्ट्रपति  
शासन लागू कर देती है और जब चाहती  
है उठा लेती है। क्या संविधान का अनुच्छेद  
इस प्रकार की अनुमति देता है? वहाँ कोई  
संबैधानिक संकट नहीं था जब राष्ट्रपति शासन  
लागू हुआ।

PRESS COUNCIL (AMDT.) ORDINANCE,  
CENTRAL EXCISES AND SALT (AMDT.)  
ORDINANCE AND KONKAN PASSENGER  
SHIPS (ACQUISITION) ORDINANCE

THE MINISTER OF PARLIAMEN-  
TARY AFFAIRS (SHRI K. RAGHU-  
RAMAIAH): I beg to lay on the  
Table a copy each of the following  
Ordinances (Hindi and English ver-  
sions) issued by the President under  
provisions of article 123(2) (a) of the  
Constitution:—

(i) The Press Council (Amend-  
ment) Ordinance, 1973 (No. 2 of  
1973) promulgated by the President  
on the 27th September, 1973.

(ii) The Central Excises and Salt  
(Amendment) Ordinance, 1973,  
(No. 3 of 1973) promulgated by the  
President on the 2nd November,  
1973.

(iii) The Konkan Passenger Ships  
(Acquisition) Ordinance, 1973,  
(No. 4 of 1973) promulgated by the  
President on the 7th November,  
1973. [Placed in Library. See No.

REPORT OF EXPERT COMMITTEE ON  
CROP INSURANCE, ANNUAL REPORT OF  
GUJARAT AGRO INDUSTRIES CORPORATION  
LTD., AHMEDABAD AND NOTIFICATIONS  
UNDER PRODUCE CESS ACT, 1966

THE MINISTER OF STATE IN  
THE MINISTRY OF AGRICULTURE  
(SHRI ANNASAHEB P. SHINDE): I  
beg to lay on the Table—

(1) A copy of the Report (Hindi  
and English versions) of the Expert  
Committee on Crop Insurance.  
[Placed in Library. See No. LT-  
5640/73.]

(2) A copy of the Annual Report  
(Hindi and English versions) of the  
Gujarat Agro-Industries Corpora-  
tion Limited, Ahmedabad, for the  
year 1971-72 along with the Audited  
Accounts and the Comments of  
Comptroller and Auditor General  
thereon, under sub-section (1) of  
section 619A of the Companies Act,  
1956. [Placed in Library. See No.  
LT-5641/73.]

(3) A copy each of the following  
Notifications (Hindi and English  
versions) under section 22 of the  
Produce Cess Act, 1966.

(i) The Produce Cess (Amend-  
ment) Rules, 1973, published  
in Notification No. G.S.R. 432  
(E) in Gazette of India dated  
the 12th September, 1973.

(ii) G.S.R. 433(E) published in  
Gazette of India dated 12th  
September, 1973 exempting  
payment of cess on oils ex-  
tracted from oilseeds crushed,  
in any mill if the quantity of  
oil so extracted is less than  
one quintal, during a calendar  
month.

(iii) G.S.R. 454(E) published in  
Gazette of India dated the  
28th September, 1973 making  
certain amendments to Notifi-  
cation No. G.S.R. 884, dated